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കേരള സർക്കാർ  
GOVERNMENT OF KERALA

കേരള ഗസറ്റ്  
KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്  
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Part I

Labour and Skills Department

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GOVERNMENT OF KERALA  
2022



**Labour and Skills (A) Department****ORDERS**

(1)

G.O. (Rt.) No. 1440/2021/LBR.

*Thiruvananthapuram, 13th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. Mathew Ebrahim, Managing Director, Kannan Devan Hills Plantations Company (P) Limited. Munnar-685 612 (2) Senior Manager, Nallathanni Estate, Munnar-685 612 and the workman of the above referred establishment Sri Joseph, Periyavara Lower Division, Nallathanni Estate-685 612 represented by the General Secretary, Workers Congress, Munnar-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination from service of Sri Joseph, Worker, Nallathanni Estate, Munnar by the management is justifiable or not. If not what relief he is entitled to get?”

(2)

G.O. (Rt.) No. 1441/2021/LBR.

*Thiruvananthapuram, 13th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Managing Director, Nandilath G-Mart, Corporate Office, Room No. 1396/A, B, Marar Road, Thrissur-680 001 and the worker of the above referred establishment represented by the General Secretary, Shops & Establishment Masdhoor Sangham (B.M.S.) B.M.S. Office, Doctors Line, Pathanamthitta-689 645 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of employment to Sri Jyothish, P. R., Customer Advisor, Nandilath G-Mart, Pathanamthitta by the management of Nandilath G-Mart, Corporate Office, Marar Road, Thrissur is justifiable or not ? If not what relief the worker is entitled to?”



(3)

G.O. (Rt.) No. 1442/2021/LBR.

*Thiruvananthapuram, 13th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri K. Mathew Ebrahim, Managing Director, K.D.H.P. Company, Munnar-685 612 (2) The Manager, Nallathanni Estate, Munnar-685 612 and the workmen of the above referred establishment Sri Franklin Mathew, West South Division, Nallathanni Estate-685 612 represented by the General Secretary, Workers Congress, Munnar-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination from service of Sri Franklin Mathew, worker from the Nallathanni Estate, Munnar, by the management is justifiable or not? if not, what relief he is entitled to?”

(4)

G.O. (Rt.) No. 1464/2021/LBR.

*Thiruvananthapuram, 17th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Harison Malayalam Ltd, Achuranam P. O.-673 575, Wayanad and the workers of the above referred establishment represented by (1) the General Secretary, Wayanad Estate Labour Union (C.I.T.U.), Vythiri P. O., Wayanad-673 576 (2) the President, Wayanad Estate Thottam Thozhilali Union (A.I.T.U.C), Meppadi-673 577, Wayanad (3) the General Secretary, Kozhikode District Plantation Labour Congress (K.D.P.L.C) Meppadi P. O., Wayanad-673 577 (4) the General Secretary, Wayanad Estate Masdhoor Sangham (B.M.S.), Kalpetta-673 121, Wayanad (5) the General Secretary, Swathandra Thottam Thozhilali Union (S.T.U.) League House, Meppadi-673 577, Wayanad (6) the General Secretary, Estate Masdhoor Union (H.M.S.) Kalpetta-673 121 Wayanad (7) the General Secretary, Malabar Estate Workers Union (I.N.T.U.C.) Meppadi-673 577 Wayanad respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the workers of Achoor Estate of Harison Malayalam Ltd. are eligible for wages for nine (9) days such as 2-5-2015, 3-5-2015, 4-5-2015, 7-5-2015, 9-5-2015, 10-5-2015, 11-5-2015, 17-5-2015, and 18-5-2015 they are denied employment by the management? if so, what are the remedies available to them?”



(5)

G.O. (Rt.) No. 1467/2021/LBR.

*Thiruvananthapuram, 17th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Smt. Geetha Asokan, President, Careplus Project, RCC, Medical College P. O., Thiruvananthapuram (2) Smt. Shobha George Secretary, Careplus Project, RCC, Medical College P. O., Thiruvananthapuram and the driver of the above referred establishment Sri R.S Prasanth, AKRA-154 B, Syamvihar, Arashummood, Kulathoor P. O., Thiruvananthapuram-695 583 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the termination of employment to Mr. R. S. Prasanth, Driver of Careplus Project, RCC, Medical College P. O., Thiruvananthapuram by the management is justifiable or not. If not what reliefs he is entitled to get?”

(6)

G.O. (Rt.) No. 1487/2021/LBR.

*Thiruvananthapuram, 23rd December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Harisons Malayalam Ltd., Chundel Estate, Chundel P. O.-673 123, Wayanad and the workers of the above referred establishment represented by (1) the General Secretary, Wayanad Estate Labour Union ( C.I.T.U.), Vythiri P. O., Wayanad-673 576 (2) the President, Wayanad Estate Thottam Thozhilali Union (A.I.T.U.C.), Meppadi-673 577, Wayanad (3) the General Secretary, Kozhikkode District Plantation Labour Congress (K.D.P.L.C.) Meppadi P. O., Wayanad-673 577 (4) the General Secretary, Wayanad Estate Masdhoor Sangham (B.M.S.), Kalpetta-673 121, Wayanad (5) the General Secretary, Swathandra Thottam Thozhilali Union (S.T.U.) League House, Meppadi-673 577, Wayanad (6) the General Secretary, Estate Masdhoor Union (H.M.S.) Kalpetta-673 121 Wayanad (7) the General Secretary, Malabar Estate Workers Union (I.N.T.U.C.) Meppadi-673 577 Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

ANNEXURE

“Whether the workers of Chundel Estate of Harison Malayalam Ltd. are eligible for wages for five days such as 2-5-2015, 3-5-2015, 6-5-2015, 7-5-2015 and 19-5-2015 for which they have denied employment by the management? If so, what are the remedies available for them?”



(7)

G.O. (Rt.) No. 1488/2021/LBR.

*Thiruvananthapuram, 23rd December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Vijayan Nair. P, Managing Partner, Grihalakshmi Home Appliances, Onden Road, Kannur-670 001 and the workman of the above referred establishment Sri Ullas.T, s/o Kannan Nair, Thrammal House, Elayavoor South, Mundayad-P.O., Kannur-670 594 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“ Whether the termination from Service of Sri Ullas,T, Salesman,Grihalakshmi Home Appliances, Kannur by the Management of Grihalakshmi Home Appliances, Onden Road, Kannur-670 001 is Justifiable or not? If not what are the reliefs he is entitled to?”

(8)

G.O. (Rt.) No. 1492/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between Sri Thayoob, Proprietor, Amina Agencies, Near Balaji Hotel, Chalai, Thiruvananthapuram and the workman of the above referred establishment Sri Sajith Krishnan, CRA-26, Attukal, Manacadu P. O.,Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10( 1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the termination of employment to Sri Sajith Krishnan, salesman of Amina Agencies, Near Balaji Hotel, Chalai, Thiruvananthapuram by its management is justifiable or not. If not what reliefs he is entitled to get?”



(9)

G.O. (Rt.) No. 1493/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the workman of the above referred establishment Smt. Rija, Block No. 46, Sasthavattom P. O., Perumkuzhi, Thiruvananthapuram-695 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment to Smt. Rija, Cleaning Staff of Jagee Convention Centre, Kallambalam, Thiruvananthapuram by the management is justifiable or not. If not what reliefs she is entitled to get?

(10)

G.O. (Rt.) No. 1494/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the workman of the above referred establishment Smt. Geetha Bobas, Block No. 49, Shasthavattom P. O., Perumkuzhi, Thiruvananthapuram-695 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment to Smt. Geetha Bobas, Cleaning Staff of Jagee Convention Centre, Kallambalam, Thiruvananthapuram by the management is justifiable or not, if not what reliefs she is entitled to get?



(11)

G.O. (Rt.) No. 1495/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the workman of the above referred establishment Sri Bobas, Block No. 49, Shasthavattom P. O., Perunguzhi, Thiruvananthapuram-695 305 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment to Sri Bobas, Cleaning Staff of Jagee Convention Centre, Kallambalam, Thiruvananthapuram by the management is justifiable or not. If not what reliefs he is entitled to get?

(12)

G.O. (Rt.) No. 1496/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between the Manager, Harison Malayalam Ltd., Arappetta-673 577, Wayanad and the workers of the above referred establishment represented by (1) the General Secretary, Wayanad Estate Labour Union (C.I.T.U.), Vythiri P. O., Wayanad-673 576, (2) the President, Wayanad Estate Thottam Thozhilali Union (A.I.T.U.C.), Meppadi-673 577, Wayanad, (3) the General Secretary, Kozhikkode District Plantation Labour Congress (K.D.P.L.C.), Meppadi P. O., Wayanad-673 577, (4) the General Secretary, Wayanad Estate Masdhoor Sangham (B.M.S), Kalppetta-673 121, Wayanad, (5) the General Secretary, Swathanthra Thottam Thozhilali Union (S.T.U.) League House, Meppadi-673 577, Wayand, (6) the General Secretary, Estate Masdhoor Union (H.M.S.), Kalppetta-673 121, Wayanad, (7) the General Secretary, Malabar Estate Workers Union (I.N.T.U.C.), Meppadi-673 577, Wayanad in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kannur. The Labour Court will pass the award within a period of three months.

## ANNEXURE

“Whether the workers of Arappetta Estate of Harison Malayalam Ltd. are eligible for wages for the days in the month of May 2016 to which they were denied employment by the management? If so what are the reliefs available to them?”



(13)

G.O. (Rt.) No. 1497/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Proprietor, Jagee Convention Centre, Kallambalam, Thiruvananthapuram-695 605 and the worker of the above referred establishment Smt. Prabhavathi, Geethabhavan, Block No. 49, Sasthavattom P. O., Perunkuzhi, Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment to Smt. Prabhavathi, Cleaning Staff of Jagee Convention Centre, Kallambalam, Thiruvananthapuram by the management is justifiable or not. If not what reliefs she is entitled to get?

(14)

G.O. (Rt.) No. 1498/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) the Managing Director, AFCONS Infrastructure Ltd., Vizhinjam, Sea Port, Mulloor P. O., Vizhinjam, Thiruvananthapuram-695 521 and the workman of the above referred establishment Sri. Ramesan, B. R., N.L.C. General Secretary, Kollamvilakathu Veedu, Melamkodu, Nemom P. O., Thiruvananthapuram in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Kollam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination of employment to Sri Ramesan, B. R., Civil helper of AFCONS Infrastructure Ltd., Vizhinjam, Sea Port, Mulloor P. O., Vizhinjam, Thiruvananthapuram-695 521, by the management is justifiable or not? If not what reliefs he is entitled to get?





(15)

G.O. (Rt.) No. 1500/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Sri Mathew Ebrahim, Managing Director, K.D.H.P. Company Pvt. Ltd., Munnar-685 612, (2) Manager, Nallathanni Estate, Munnar-685 612 and the workman of the above referred establishment Sri Balasubramanian, East Division, Nallathanni Estate, Munnar-685 612 in represented by the General Secretary, Workers Congress, Munnar-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the dismissal of Sri Balasubramanian, worker from the service of Nallathanni Estate, Munnar, Idukki by the management is justifiable or not? If not what relief he is entitled to?

(16)

G.O. (Rt.) No. 1501/2021/LBR.

*Thiruvananthapuram, 24th December 2021.*

Whereas, the Government are of opinion that an industrial dispute exists between (1) Mathew Ebrahim, Managing Director, K.D.H.P. Company Pvt. Ltd., Munnar-685 612, (2) Manager, Nallathanni Estate, Munnar-685 612 and the workman of the above referred establishment Sri Balu, Centre Division, Nallathanni Estate, Munnar-685 612 represented by the General Secretary, Workers Congress, Munnar-685 612 in respect of matters mentioned in the annexure to this order;

And whereas, in the opinion of Government it is necessary to refer the said industrial dispute for adjudication;

Now, therefore, in exercise of the powers conferred by Section 10(1) (c) of the Industrial Disputes Act of 1947 (Central Act XIV of 1947) the Government hereby direct that the said industrial dispute be referred for adjudication to the Labour Court, Ernakulam. The Labour Court will pass the award within a period of three months.

## ANNEXURE

Whether the termination from service of Sri Balu (9598) Mechanic, Nallathanni Estate, Centre Division, Munnar by the management is justifiable or not? If not, what relief he is entitled to?

By order of the Governor,

SHAINU, V.,  
*Under Secretary.*